



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

General Administration Department
General Administration
(Strictly Confidential)

NOTIFICATION

No. 537/SC2/2018/GA(SC).

Thiruvananthapuram, 29th August 2018.

Mr. Justice Hrishikesh Roy, Acting Chief Justice, High Court of Kerala who has been appointed as the Chief Justice of the High Court of Kerala, as per Government of India Notification No. K-13024/5/2018 US. I dated 3-8-2018 has been duly sworn-in and assumed office as such on the forenoon of 8th August, 2018.

By order of the Governor,
TOM JOSE,
Chief Secretary to Government.

Labour and Skills Department
Labour and Skills (E)

ORDER

G.O. (Rt.) No. 906/2018/LBR.

Thiruvananthapuram, 3rd August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Sibi, K. P., Kottikal House, Bilathikulam Housing Colony, AF 3431, Nadakkavu, Kozhikode-673 006 and the Managing Director, Malayala Manorama Company Limited, P. B. No. 26, K. K. Road, Kottayam-686 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) and by Section 17 (2) of the Working Journalists and Other News Paper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (No. 45 of 1955) the Government hereby directs that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of wages and other benefits as per the recommendations of Majidiya Wage Board to the employees Sri. Sibi, K. P. by the Management of Malayala Manorama Company Ltd. is justifiable? If not, what relief the employee is entitled to?

By order of the Governor,

DR. ASHA THOMAS,

Additional Chief Secretary to Government.

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 929/2018/LBR.

Thiruvananthapuram, 9th August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Manager, I E S English Medium Higher Secondary School, Mudavannoor, Mezhatthoor P. O., Thrithala, Palakkad, (2) The President, I E S English Medium Higher Secondary School, Mudavannoor, Mezhatthoor P. O., Thrithala, Palakkad and the workmen of the above referred establishment represented by the President, District School College Drivers & Workers Federation, Kallikkad, Palakkad-6, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Palakkad. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri K. Abu, by the Manager, IES English Medium HSS, Mudavannoor, Mezhatthoor P. O., Thrithala, Palakkad is justifiable? If not, what remedy he is entitled to”?

(2)

G.O. (Rt.) No. 930/2018/LBR.

Thiruvananthapuram, 9th August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Venugopal, Proprietor, Karona Press, Poovattuparampu, Kozhikode (Venugopal, Venad House, Chathamangalam P. O., Kozhikode) and the worker of the above referred establishment Smt. Sheena, T., Santha Bhavan, Muthalakundunilam, Peruvayal, Kozhikode-673 008, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Sheena, T., employee, by the management of Karona Press, Poovattuparampu, Kozhikode is justifiable or not? If not, what are the remedies available to her”?

(3)

G.O. (Rt.) No. 931/2018/LBR.

Thiruvananthapuram, 9th August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, The Midlands Rubber & Produce Company Limited No. 27/1032, P. O. Box 4260, Panampilly Nagar P. O., Kochi-682 036, (2) Sri Gilbert Dizuzza, Vice President (HR & Admn.), the Midlands Rubber & Produce Company Limited, No. 27/1032, P. O. Box 4260, Panampilly Nagar P. O., Kochi-682 036 and the workmen of the above referred establishment represented by the Secretary, Kerala Plantation Workers Union, I. N. T. U. C. Office, Thazham P. O., Pathanamthitta, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;